

By Speed Post

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]


No HC.XXXV- 4/2023-24/195/ RTI
Dated 19/01/2024

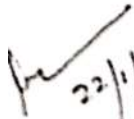
To,
Mr. Ahmed Meera Thamby
Door no-3, Tiruchendur Road East,
Oposite K.M.T. Hospital, Pin-628204

1. Please refer to your RTI application registered vide I.D. Number 146/2023-24 Dated 09/01/2024 forwarded to undersigned seeking name and address of the CPIO and First Appellate Authority of the Gauhati High Court.
2. The information asked for is as follows:

Name & designation of the PIO	Address
Name - Mr. Subhrangsu Dhar Designation- Registrar (Judicial & II)- cum-PIO	O/o- Registrar (Judl.), The Gauhati High Court, Guwahati at New Block, Second Floor, M.G. Road, Guwahati-781001 Email Id- regj.ghc@gmail.com

Name & designation of the First Appellate Authority	Address
Name - Mr. Sunil Kumar Poddar Designation- Registrar General - cum- F.A.A.	O/o- Registrar General, The Gauhati High Court, Guwahati at New Block, Second Floor, M.G. Road, Guwahati-781001 Email Id- rg1.ghc@gmail.com


19-01-2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


22/1/24

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/190/RTI

Dated Guwahati, 12/01/2024

From : Sri S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District Commissioner
Kamrup(Metro), Assam

Sub: Request for information under Right to Information Act, 2005.


Ref: RTI application by Mr. Paul Tumung, Regd. Vide 147/2023-24
Dated 06/01/2024.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Paul Tumung, for taking necessary action from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,


Encl: As stated above.


12-01-2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. HC.XXXV -14/2023-24/ 191/ RTI, dated the 12/01/2024

Copy to:

Mr. Paul Tumung, Nazirakhat, Sonapur, Kamrup(Metro)- 782402. He is requested to approach the abovementioned PIO for getting the information in respect of his queries.


12-01-2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati



FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/182/ RTI
Dated 29/01/2024

To,

Mr. Natesh
2/14, Mahalaksmi Garden phase-4
Mylampatti, Coimbatore – 641062


1. Please refer to your RTI application registered vide I.D. Number 148/2023-24 Dated 20/01/2024 forwarded to undersigned seeking misc. information judgment copies of High Court and pending cases.
2. The information asked for is as follows:

Kindly note that this Registry does not maintain the copies of judgment or any citation of cases relating to crimes against aged people, children and women separately.

Further, I would like to put that the Hon'ble Supreme Court in the case *Chief Information Commissioner vs. High Court of Gujrat*, reported as 2020-4-SCC 702, it was held that "Information held by High Court on judicial side are 'personal information' of litigants and Process of Court cannot be abused under the guise of seeking information under the RTI Act".

Further, Rule 5(e) of The Gauhati High Court (RTI) Rules, 2008, states that certified copies of judgment can be obtained by following the procedure prescribed the Gauhati High Court Rules, 2015.

Total **114** numbers of cases pending in respect of crime against Senior Citizen, total **10034** numbers of cases pending in respect of crime against Children (POCSO Act) and total **41194** numbers of cases pending in respect of crime against Women in the District Court of Assam as on 30/09/2023.


29.01.2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/183 RTI
Dated 20/01/2024

To,

Mr. Dhiraj Kumar Rai
Gali no-4, Geetanjali Park, West Sagarpur
New Delhi - 110046

1. Please refer to your RTI application registered vide I.D. Number 149/2023-24 Dated 20/01/2024 forwarded to undersigned seeking misc. information landmark judgment of High Court.
2. The information asked for is as follows:


1.)

Kindly note that this Registry does not maintain any data of 'landmark judgment' or the copies of those judgments along with brief facts.

Further, I would like to put that the Hon'ble Supreme Court in the case *Chief Information Commissioner vs. High Court of Gujrat*, reported as 2020-4-SCC 702, it was held that "Information held by High Court on judicial side are 'personal information' of litigants and Process of Court cannot be abused under the guise of seeking information under the RTI Act".

Further, Rule 5(e) of The Gauhati High Court (RTI) Rules, 2008, states that certified copies of judgment can be obtained by following the procedure prescribed the Gauhati High Court Rules, 2015.

2.- Official website of the Gauhati High Court is the ghconline.gov.in, where all judgment are uploaded.


20.01.2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/2024/ RTI
Dated 09/02/2024

To,

Mr. Dipankar Sarma
O/o- District & Sessions Judge, Nalbari
Barama Road, Nalbari-781335

1. Please refer to your RTI application registered vide I.D. Number 150/2023-24 Dated 20/01/2024 forwarded to undersigned seeking information relating to Question no. (ii), (iv) & (v).

2. The information asked for is as follows:


ii).- The query demands opinion of the PIO, which does not fall under the definition of "**information**" under RTI Act, 2005.

iv).- Newly created posts of the Gauhati High Court, Principal Seat, along with their respective pay scale during the year 2021 to 2023 shown below

Designation	Sanctioned strength	Date of sanction	Pay scale
Stenographer Grade -III	6	22/12/2023	(PB-2) Rs. 14000-70000, GP - Rs- 7400/-, PSP- Rs- 750/-
Senior Chef	1	22/06/2022	(PB-2) Rs. 14000-70000, GP - Rs- 5000/-, PSP- Rs- 750/-
Chef	2	22/06/2022	(PB-2) Rs. 12000-70000, GP - Rs- 3900/-, PSP- Rs- 500/-

v).- Proposed posts along with their proposed pay scale for the Gauhati High Court, Principal Seat as follows :

Designation	No. of post to be created	Pay scale
Private Secretary	4	(PB-4) Rs. 30000-110000, GP- Rs- 13300/-, PSP- Rs- 1250/-
Court Master	4	(PB-3) Rs. 22000-97000, GP- Rs- 10900/-, PSP- Rs- 1000/-
Chauffeur	4	(PB-2) Rs. 14000-70000, GP - Rs- 5200/-, PSP- Rs- 750/-


09.02.2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.



FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2023-24/196/ RTI
Dated 1./02/2024

From: Mr. S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Ms. Jabin Ahmed
Sialmari, Madhupur, Nagaon


Sub: Information under RTI Act.

Ref: Your RTI application dated: 24/01/2024, Regd. Vide ID No. 151/2023-24
dated 24/01/2024.

Madam,

With reference to the above, final result of AJS Grade III examination, 2023 is yet to be declared, hence the sought for copies of the answer script cannot be provided at this stage. You may resubmit the application soon after declaration of final result.

Yours sincerely,



Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


FORM 'E'
Form of supply of information to the applicant
(Rule 4(iv))

No HC.XXXV- 1/2023-24/2024 RTI
Dated 19/02/2024

To,

Mr. Prabeer Biswas
Bishnuram Tamuli Road, Lanka
Nagaon- 782446

1. Please refer to your RTI application registered as I.D. Number 152/2023-24 Dated 21/01/2024 addressed to undersigned seeking misc. information relating to System Assistant of District Court establishment.
2. The information asked for is as follows.
 - 1- In the notification dated 30/05/2018, the candidates from Sl. No.20 to Sl. No.25 were placed in the select list under "Unreserved" above the candidates Sl. No.20 to Sl. No.25 of the final merit list (grand total marks). It has been done due to application of "Assam Women (reservation of vacancies in services and posts) Act, 2005" which states that 30 percent of vacancies which are to be filled up by direct recruitment shall be reserved for women.
 - 2- As regards the preparation of the merit list, the matter was placed before the concerned Hon'ble committee for consideration and the committee approved the same.
 - 3- In case of publication of gradation list of all staff under Gauhati High Court and District Courts, E-Court (Recruitment and Promotion) Service Rules, 2015, the order of seniority has been determined on the basis of order dated 06/06/2018 i.e. the appointment order of System Assistant.


15.02.2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2023-24/ 197 / RTI
Dated 7./01/2024

From: Mr. S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Ms. Abhismita Boiragi
Jogduar Narang, Pasoni gaon, Jorhat- 785112

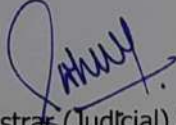
Sub: Information under RTI Act.

Ref: Your RTI application dated: 23/01/2024, Regd. Vide ID No. 153/2023-24
dated 23/01/2024.

Madam,

With reference to the above, final result of AJS Grade III examination, 2023 is yet to be declared, hence the sought for copies of the answer script cannot be provided at this stage. You may resubmit the application soon after declaration of final result.

Yours sincerely,


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
01-01-2024

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2023-24/188/RTI

Dated Guwahati, 30/01/2024

From : Sri S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Charaideo.
The District and Sessions Judge,
Sivsagar.

Sub: Request for information under Right to Information Act, 2005.

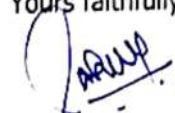
Ref: RTI application by Mr. Dimbeswar Changmai, Regd. Vide 154/2023-24
Dated 24/01/2024.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application by Mr. Dimbeswar Changmai, for taking necessary action from your end as the subject matter seems to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.


Encl: As stated above.

Yours faithfully,


30/01/2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. HC.XXXV -14/2023-24/ 189 / RTI, dated the 30/01/2024

Copy to:
Mr. Dimbeswar Changmai, Chahinihabi Gaon, Timon, Kakotibari, Charaideo-785691. He is requested to approach the abovementioned PIOs for getting the information in respect of his queries.


30/01/2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati



FORM 'E'

Form of supply of Information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2023-24/187/ RTI
Dated 30/01/2024

From: Mr. S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Ms. Dharitri Das
Chandmari colony, House no-14, Nizarapar Road

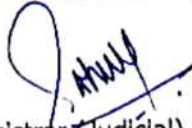
Sub: Information under RTI Act.

Ref: Your RTI application dated: 25/01/2024, Regd. Vide ID No. 155/2023-24
dated 25/01/2024.

Madam,

With reference to the above, final result of AJS Grade III examination, 2023 is yet to be declared, hence the sought for copies of the answer script cannot be provided at this stage. You may resubmit the application soon after declaration of final result.

Yours sincerely,


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
30.01.2024

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -02/2023-24/186 / RTI

Dated 30/01/2024

From: Mr. S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Ms. Himashree Misra
Panjabari, Shine Heaven Apartment, Ghy-71


Sub: Information under RTI Act.

Ref: Your RTI application dated: 25/01/2024, Regd. Vide ID No. 156 /2023-24
dated 25/01/2024.

Madam,

With reference to the above, final result of AJS Grade III examination, 2023 is yet to be declared, hence the sought for copies of the answer script cannot be provided at this stage. You may resubmit the application soon after declaration of final result.

Yours sincerely,


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
30-01-2024

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2023-24/198/ RTI
Dated 1/01/2024

From: Mr. S. Dhar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Ms. Himani Baishya
Baruapara, ward no.4, Managaldai town-784125

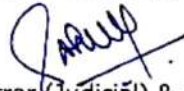
Sub: Information under RTI Act.

Ref: Your RTI application dated: 25/01/2024, Regd. Vide ID No. 157/2023-24
dated 25/01/2024.

Madam,

1. Photocopies of Answer Script in respect Roll no. 11104 of AJS Grade-III, 2021, is ready to be provided as per your request. You are to pay cost of Rs. 285/- (Rupees Two Hundred Eighty Five) only (i.e. @ Rs. 5/- per sheet x 57 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.
2. Final result of AJS Grade III examination, 2023 is yet to be declared, hence the sought for copies of the answer script cannot be provided at this stage. You may resubmit the application soon after declaration of final result.

Yours sincerely,


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

01-02-2024

deba prasad119
@gmail.com


FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 1/2023-24/176/ RTI
Dated 3./01/2024

To,

Mr. Deba Prasad Dutta
Ukilbazar, Tarapur, Silchar-788003

1. Please refer to your RTI application registered as I.D. Number 137/2023-24 Dated 14/12/2023 addressed to undersigned seeking legal opinion over certain issues.
2. The information sought for cannot be furnished due to following reasons:
 - a. Rule **3(d)** of the Gauhati High Court (Right to Information) Rules, 2008 provides that "*The information requested for shall be sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt*". In the application at hand, the queries as sought for are ambiguous in nature.
 - b. The questions demand legal opinion and under the provision of RTI Act, 2005, the PIO cannot render his opinion as information.

 3.1.2024

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2023-24/181/ RTI
Dated 01/01/2024

To,


Mr. Gaurab Dutta
Rani Bagan Housing complex,
Pasupati Apt. Fl.101, Beltola tiniali
Guwahati – 781028.

1. Please refer to your RTI application registered vide I.D. Number 138/2023-24 Dated 15/12/2023 forwarded to undersigned seeking information relating to regarding current status of case no WP(C) 1625/2019.

2. The information asked for is as follows:

The case is pending for disposal and it was last listed for hearing on 30/05/2023. The said case will be listed for next hearing in due course of time.

You may check detail status of the case for future use at the Gauhati High Court official website, i.e., ghconline.gov.in by following the link https://hcservices.ecourts.gov.in/ecourtindiaHC/index_highcourt.php


01-01-2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/1867 RTI
Dated 11/01/2024

To,

Mr. Saleh Ahmed
Gandharvakhani, Mullaganj, Karimganj-788719

1. Please refer to your RTI application registered as I.D. Number 140/2023-24 Dated 15/12/2023 addressed to undersigned seeking misc. information relating to FT appeal cases.


2. The information asked for is as follows.

1 - Total 14,810 (Fourteen thousand eight hundred ten) number of FT appeal cases has been filed in the Gauhati High Court.

2 - Enclosed as Annexure-1 and Annexure-2.

3,4 & 5 - The information sought for is not maintained separately by the Gauhati High Court. However, the details of the cases given in Annexure-1 & 2 can be accessed in the Gauhati High Court official website for the necessary information.

6 & 7 - The queries have been forwarded to the Home & Political (B) Department, Govt. of Assam as the Information is not available at the Gauhati High Court.


11-01-2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/177/ RTI
Dated 3./01/2024

To,


Mr. Ranjit Kumar Neog
P.O.- Korokatoli, Rajahowli, Jorhat - 785015

1. Please refer to your RTI application registered as I.D. Number 138/2023-24 dated 15/12/2023 addressed to undersigned seeking information relating to status of Case no. WP (P) 4595/2020.
2. The information asked for is as follows.

The case is pending for disposal and recently it was listed for hearing on 06/10/2023 and the Hon'ble High Court adjourned the matter for four weeks.

You may check detail status of the case for future use at the Gauhati High Court Official website, i.e., **ghconline.gov.in** by following the link below:-

[https://services.ecourts.gov.in/ecourtindiaHC/cases/case_no.php?state_cd=6&dist_cd=1&court_code=1&stateNm=Assam.](https://services.ecourts.gov.in/ecourtindiaHC/cases/case_no.php?state_cd=6&dist_cd=1&court_code=1&stateNm=Assam)


3.1.2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/183/ RTI
Dated 10/01/2024

To,

Mr. Rajib Deka
House no.-13, bye lane-2,
Khanapara, Ghy-22

1. Please refer to your RTI application registered as I.D. Number 141/2023-24 Dated 14/12/2023 addressed to undersigned seeking misc. information relating to creation of the post of Technical Assistant in the Gauhati High Court .
2. The information asked for is as follows.


1

Designation	Sanctioned Strength	Man in position
Technical Assistant	2	2

2 - Copy of the letter in respect with creation of the post of Technical Assistant in the Gauhati High Court, Principal seat has been attached herewith.

3 - Copies of letter send by the Gauhati High Court to Govt. of Assam regarding creation of the post of Technical Assistant in the Gauhati High Court, Principal seat has been attached herewith.

Encl- 22 pages.


10-01-2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

O/C

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]


No HC.XXXV- 03/2023-24/185/ RTI
Dated 10/01/2024

To,

Mr. Ahmadul Ala
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 142/2023-24 Dated 22/12/2023 addressed to undersigned seeking a copy of representation dated 28/03/2023 by Private Secretaries in respect of fixation of ratio to the post of AR/DR/JR.
2. The copy of the information sought for is attached herewith.

Encl:- as stated.


10-01-2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


18/1/24.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]


No HC.XXXV- 4/2023-24/138/ RTI
Dated 5/01/2024

To,

1) Mr. Hrishikesh Gohain
Phukan Nagar, Jugamaya Path, Sivsagar – 785640

2) Mr. Debajit Dey
GNG Road, Near Lahoty Petrol Pump, Sivsagar – 785640

1. Please refer to your RTI application registered vide I.D. Number 143/2023-24 Dated 22/12/2023 forwarded to undersigned seeking information relating to District Court Employees Service Rule.
2. The information asked for is as follows:
 - 1.- The District Court Employees Service Rule, 2018 is still pending for approval before the Govt. of Assam.
 - 2.- Since the file is pending before the Concerned Department(s) of Govt. of Assam, the PIO cannot render any opinion as to when the file may be approved.
 3. & 4.- There is no provision in the existing "Assam District & Sessions Judge Establishment (Ministerial) Service Rule 1987" and "Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rule 1987" for any ex-cadre post or any specific ratio to vacancies of UDAs to LDAs. Moreover, the proposed District Court Employees Service Rule is still pending with the Government for approval; as such the information sought for cannot be furnished in this regard.


5.1.2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]


No HC.XXXV- 1/2023-24/184/ RTI
Dated 10/01/2024

To,

- 1) Mr. Rajesh Kr. Singha
Badarpurghat, Karimganj-788803
- 2) Mr. Biswajit Suklabaidya
Kumarpara, Cachar-788025

1. Please refer to your RTI application registered vide I.D. Number 144/2023-24 Dated 28/12/2023 forwarded to undersigned seeking clarification relating to District Court Employees Service Rule.
2. The information asked for is as follows:

The query is hypothetical which demands opinion or view of the PIO, which does not fall under the definition of "**information**" under RTI Act, 2005.


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Regular post

THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

H.C. XXXV-01/2023-24/180/RTI
Dated 8./01/2024

From : Mr. S. Dhar
Registrar (Judl) & PIO,
Gauhati High Court, Guwahati

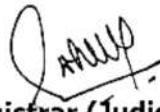
To : Mr. Kanak Chandra Ray
Bakhrapara, Purani Bongaigaon-783380


Sub:- Reply to your First Appeal application received on 04/01/2024.

Sir,

With reference to the subject cited above, I am to inform you that appropriate forum to file your First Appeal is **District & Sessions Judge & FAA** of the concerned Judicial District and not the Gauhati High Court.

Yours Sincerely


8.1.2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati


8.1.24.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2023-24/199/ RTI
Dated 19/01/2024

To,


Mr. Bhakti Prasad Sonowal
Flat no-3B, Bhanu Enclave, Ajanta Path, Survey-781028

1. Please refer to your RTI application registered as I.D. Number 145/2023-24 Dated 28/12/2023 addressed to undersigned seeking information relating to Case no. Crl. Pet. 1171/2023.

2. The information asked for is as follows.

1- The Case no. Crl. Pet. 1171/2023 is now pending for Lower Court Record (the case record of C.R. No-68/2023) called for from the JMFC, Kamrup(M) vide Memo no. HC.XXV-3260 dtd. 28/11/2023. But the record has not been received by the section from the JMFC, Kamrup(M) till date.

2- No fixed date was given for listing of the case, when the case was last heard by Hon'ble Judge.


19-01-2024
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.